

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2170 of 1998 2

New Delhi, this 10th day of November, 1998.

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Ex. Const. Jagdish Chand
No. 1280/C
S/o Shri Charan Singh
Village & P.O. Jassaur Khiri
Dist. Rohtak
(Haryana).

... Applicant

By Advocate: Mrs Sumedha Sharma

versus

1. Union of India,
Through its Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. Commissioner of Police
PHQ, M.S.O. Building
I.T.O., I.P. Estate
New Delhi.
3. Dy. Commissioner of Police
Central Distt., Delhi
PHQ, M.S.O. Building
I.T.O., I.P. Estate
New Delhi.

... Respondents

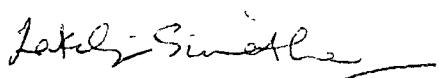
O R D E R (oral)

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

After hearing the learned counsel for the applicant for some time, learned counsel prays that she may be permitted to withdraw this OA. According to her, certain relevant facts have not been placed on record.

In view of the above statement, the OA is dismissed as withdrawn.


(K. Muthukumar)
M(A)


(Smt. Lakshmi Swaminathan)
M(J)

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